

PREVENTION OF CORRUPTION
(AMENDMENT) BILL

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947, and to make a consequential amendment in the Criminal Law Amendment Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947, and to make a consequential amendment in the Criminal Law Amendment Act, 1952."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

CHARATERED ACCOUNTANTS
(AMENDMENT) BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill further to amend the Chartered Accountants Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

HINDU SUCCESSION BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Pataskar on the 5th May, 1955:

"That this House concurs in the recommendation of Rajya Sabha that the House do join the Joint Committee of the Houses on the Bill to amend and codify the law relating to intestate succession among Hindus made in the motion

adopted by Rajya Sabha at its sitting held on the 25th March, 1955 and communicated to this House on the 28th March, 1955 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri Hari Vinayak Pataskar, Shri Satyendra Narayan Sinha, Pandit Dwarkanath Tiwary, Shrimati Tarkeshwari Sinha, Shrimati Uma Nehru, Shri Raghubar Dayal Misra, Shri Bulaqi Ram Varma, Shri Birakisor Ray, Dr. Pashupati Mandal, Shrimati Jayashri Rajji, Choudhary Raghbir Singh, Shri C. R. Basappa, Shri Rayasam Seshagiri Rao, Shri M. Muthukrishnan, Shri Khub Chand Sodhia, Shri Vajinath Mahodaya, Dr. Devrao Namdevrao Patrikar Kamble, Shri Dev Kanta Borooh, Sardar Iqbal Singh, Shri Bheekha Bhal, Shri M. L. Dwivedi, Shri Radha Raman, Shri Shankar Shantaram More, Shrimati Sucheta Kripalani, Shrimati Renu Chakravarty, Shri S. V. L. Narasimham, Shri Vishnu Ghanashyam Deshpande, Shri Girraj Saran Singh, Shri K. A. Damodara Menon and Shri Choithram Partabrai Gidwani."

The House is aware that this motion has remained part-discussed, part-discussed is legal phraseology; it was almost wholly discussed, only a little part remaining. Already 38 Members have taken part in the discussion and the time taken so far is 10 hours and 2 minutes on the 5th and 7th May, 1955. Therefore, if the House agrees, the discussion may conclude today at about 3 P.M. or so, when I shall call upon the Minister to reply to that debate.

I shall now call upon Shri Khushi Ram Sharma who was on his legs to continue his speech.

The Minister in the Ministry of Law (Shri Pataskar): There is a small amendment. The date fixed originally for the submission of the report by the Joint Committee was 1st August, 1955. I would like to move the following amendment: